

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 325/TT/2020**

Date: 14.6.2021

To,

Shri S.S. Raju,  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) revision of transmission tariff for 2001-04, 2004-09 and 2009-14 tariff blocks (ii) truing up of transmission tariff of 2014-19 tariff block and (iii) determination of transmission tariff of 2019-24 tariff block for Kawas Transmission System in Western Region”.

**Sir,**

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- a) In respect of tariff claimed for 2004-09 and 2009-14 period submit confirmation that there is no de-capitalization of the instant assets and all assets are in use;
- b) Claim of additional capital expenditure for 2014-19 period under Regulation 14(3)(vii) of the 2014 Tariff Regulations is required to be substantiated with technical justification duly supported by documentary evidence such as:
  - i. Test results carried out by an Independent Agency in case of deterioration of assets;

- ii. Report of an Independent Agency in case of damage caused by natural calamities, obsolescence of technology, up-gradation of capacity for the technical reason such as increase in fault level;
- c) In respect of additional capital expenditure claimed during 2014-19 period under Regulation 14(3)(ix) of the 2014 Tariff Regulations, confirmation is required whether any recovery has been made from Insurance Proceeds. If so, the details of Insurance Proceeds may be given with reasons and justification;
- d) With respect to additional capitalisation and de-capitalization claimed during 2019-24 period, submit the following information:
  - i. Submit detailed justification along with documentary evidence for claiming ACE under replacement of equipment on account of obsolescence of technology i.e. Regulation 25(2)(c) of 2019 Tariff Regulations.
  - ii. Specify the Competent Authority for approval of the projected ACE. Clarify if the Competent Authority has approved the projected ACE and, if so, submit copy of the approvals.
  - iii. Submit details of decapitalization and the date since when the asset is not in use for 2019-24 period.
  - iv. Whether the proposed replacement of equipment was discussed and approved by the beneficiaries?
  - v. What is the estimated life of the replaced equipment? What is the proposed extension in the life of the Project from the date of replacement of the equipment? What is the basis for arriving at the life extension of the Project?
  - vi. The Petitioner has proposed to replace CTs, CBs, Wave Traps, Control and Protection Panels and Power & Control Cables at Kawas transmission system. Clarify whether the Petitioner has replaced any of these equipments earlier. If so, submit details of the same.
  - vii. Submit the performance and test report of the proposed replaced equipments.
  - viii. Submit the replacement policy of various sub-station equipments.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of information already on record.

Yours faithfully,

Sd/-  
(Rajendra Kumar Tewari)  
Bench Officer